

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. NO. 105/99

Monday, this the 22nd day of March, 1999.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

Sulatha Das S.,
D/o. A.T. Das,
Aswathi Ponnéduthakuzhi,
Uriacode P.O.,
Vellanad.

...Applicant

By Advocate Mr. K.S. Bahuleyan

Vs.

The Superintendent of Post Offices,
Trivandrum South Division,
Trivandrum.

...Respondent

By Advocate Mr. M.R. Suresh, ACGSC

The application having been heard on 22.3.99, the Tribunal on the same day delivered the following:

ORDER

The prayer in this application is for a declaration that the applicant is entitled to be considered for regular appointment to the post of EDBPM, Uriacode P.O. notwithstanding the non-sponsorship of her name by the Employment Exchange, and for a direction to the respondent to consider the applicant for regular selection and appointment to that post.

2. On 27.1.99, when the application came up for hearing, the learned counsel for the respondent sought some time to get instructions in the matter. However, an interim order was issued directing that if any interview is held to that post, the applicant shall also be considered provisionally.

3. When the matter came up for hearing today, the learned counsel appearing for the respondent stated that pursuant to the interim order, the applicant has also been considered for regular selection and that the respondent does not wish to contest the application as the applicant's candidature has been considered as valid though not sponsored by the Employment Exchange. As the reliefs sought in this application has already been extended to the applicant and that the applicant has already been considered for regular selection and appointment as per the interim orders of this Tribunal, application is closed without any further directions. No costs.

Dated the 22nd day of March, 1999.



A.V. HARIDASAN
VICE CHAIRMAN

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